

**Form A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF DASCON SOURAV COMMERCIAL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Dascon Sourav Commercial Private Limited
2	Date of Incorporation of Corporate Debtor	28/03/2008
3	Authority under which Corporate Debtor is incorporated / registered	ROC, Kolkata
4	Corporate Identity number / Limited liability identification number of Corporate Debtor	U51909WB2008PTC124583
5	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Twin Tower, 289, Swamiji Sarani, Block- B, 2 <sup>nd</sup> Floor, Kalindi, Kolkata, WB-700048
6	Insolvency Commencement date in respect of Corporate Debtor	19/08/2019
7	Estimated date of closure of Insolvency Resolution Process	14/02/2020
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Sanjit Kumar Nayak Registration No: IBBI/IPA-003/IP-N00079/2017-18/10702
9	Address and e-mail of the Interim Resolution Professional, as Registered with the Board	30 E, Haramohan Ghosh Lane Suryadeep, Flat- 2B, Beliaghata Kolkata-700085 sknayak31@gmail.com
10	Address and e-mail to be used for Correspondence with the Interim Resolution Professional	30 E, Haramohan Ghosh Lane Suryadeep, Flat- 2B, Beliaghata Kolkata-700085 sknayak31@gmail.com
11	Last date for submission of claims	01/09/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (i) <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Dascon Sourav Commercial Private Limited on 19/08/2019 vide Order No.CP (IB) No. 153/KB/2019.

The Creditors of Dascon Sourav Commercial Private Limited are hereby called upon to submit their claims with proof on or before 1<sup>st</sup> September, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10

A Financial Creditor shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in persons, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorised representative from the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sanjit Kumar Nayak  
Interim Resolution Professional  
Regd. No.IBBI/IPA-003/IP-N00079/2017-18/10702

Place: Kolkata  
Date: 21/08/2019

**SANJIT KUMAR NAYAK**  
**INSOLVENCY PROFESSIONAL**  
**IBBI/IPA-003/IP-N00079/2017-18/10702**